



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 21<sup>st</sup> September, 2011

% Date of decision: 31<sup>st</sup> October, 2011

+ **ITA NO.610/2010, ITA NO.611/2010, ITA NO.612/2010,**  
**ITA NO.898/2010 & ITA NO.900/2010**

*All titled as:*

DELHI PUBLIC SCHOOL .....Appellant  
 Through: Mr. Ajay Vohra, Advocate with  
 Ms. Kavita Jha, Advocate and  
 Mr. Somnath Shukla, Advocate.

*-versus-*

COMMISSIONER OF INCOME TAX .....Respondent  
 Through: Mr. Abhishek Maratha, Advocate.

**CORAM:**  
**HON'BLE THE ACTING CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

1. Whether reporters of local papers may be allowed to see the Judgment? No.
2. To be referred to the Reporter or not? No.
3. Whether the Judgment should be reported in the Digest? Yes.

**SIDDHARTH MRIDUL, J.**

For orders see ITA No.345/2009.

**SIDDHARTH MRIDUL, J.**

**ACTING CHIEF JUSTICE**

**OCTOBER 31, 2011**

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